

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3- IA (Plan)/20(AHM) 2024
In
C.P.(IB)/35(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd Through Authorized Officer Mr.Meet**Applicant**
Falgunbhai Shah
V/s**Respondent**
Jiya Eco-Products Ltd

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Pratik Thakkar, Advocate
: Mr. Prawin Dwary, RP in Person
For the Dissenting FC : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate

ORDER

IA(Plan)/20(AHM) 2024

This is an application filed seeking approval of the resolution plan. Learned Counsel, Mr. Jaimin Dave, appears on behalf of the dissenting financial creditors states that he is in the process of filing an IA, since he has certain objections to the distribution of the amounts under the Resolution Plan. Hence, requested the deferment of the present application.

In view of the same, re-list the matter for hearing on 18.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)